

CHAPTER 6

Cases against Government Servants

PART A—GENERAL

1. ¹[A Judicial Magistrate taking cognizance of an alleged offence against a servant of the Government or of a Local Body shall report, without delay, to the Chief Judicial Magistrate to whom he is subordinate, the commencement of such proceedings together with brief details of the case, and endorse a copy of the same to the District Magistrate shall forward a copy to the Departmental Officer Incharge of the department to which the accused belongs. A further report will be sent in the same way on the termination of the proceedings, stating whether they have terminated in conviction, discharge or acquittal.

Cases against public servants or local bodies should be reported to District Magistrates.

In cases of convictions, a copy of the judgment shall also be forwarded.]

District Magistrate as trying officer should send a report to the departmental officer of the official concerned.

2. Should, however, a District Magistrate him-self take cognizance of such case, he is to follow the same procedure and send the local departmental officer of the official concerned a brief report of the facts of the case for his information.

3. Copies of judgments or orders, or English translations of vernacular judgments or orders, convicting, acquitting or discharging Government servants, including a person subject to Military law or a civilian in military employ of criminal offences shall be supplied free of charge to the Heads of Departments or Offices concerned,—vide rule 3 of Chapter 17, High Court Rules and Orders, Volume IV.

Copies to be supplied free to departmental officers.

1. Substituted vide Correction Slip No. 7 Rules/X.Z.20 dated 19.05.1965